

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 788 of 2020

In the matter of:

Vijender Goel

....Appellant

Vs.

VMA Chemicals Pvt. Ltd.

....Respondent

Present:

**Appellant: Mr. Sanjay Kr. Maria and Mr. Anant Vijay Maria,
Advocates.**

ORDER

(Through Virtual Mode)

04.11.2020: Notice has been delivered to Respondent Sh. Deepak Agarwal who claims to be Director of the Corporate Debtor. Learned counsel for the Appellant submits that due to bereavement in his family he needs some time to engage a counsel and file his reply-affidavit. He may do so within two weeks. Rejoinder, if any, be filed within two weeks thereof.

Short written submissions not exceeding three pages may also be filed along with pleadings.

List the appeal 'for admission (after notice)' on 11th December, 2020.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

AR/g